REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Seventh Lok Sabha

Fifty First Report



LOK SABHA SECRETARIAT NEW DELHI

1982

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COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

(FIFTY-FIRST REPORT)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifty-first Report.

- 2. The Committee met on 20 October, 1982 for-
 - I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—
 - (1) The Constitution (Amendment) Bill, 1982 (Amendment of article 155) by Shri B. V. Desai M.P.
 - (2) The Constitution (Amendment) Bill, 1982 (Amendment of article 156) by Shri B. V. Desai, M.P.
 - II. Classification and allocation of time for discussion of Bills (vide Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure
 - III. Reconsideration of classification of the Reservation of Posts in Government Services and Seats in Educational Institutions (for Economically Weaker Section of People) Bill, 1981 by Shri Ram Nagina Misra, M.P.

Examination of the Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1982 (Amendment of article 155) by Shri B. V. Desai, M.P.

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The Bill seeks to amend article 155 of the Constitution with a view to provide that the President shall take into consideration the views, if any, of the Chief Minister of the State while appointing the Governor of that State.

After considering the Bill at some length, the Committee postponed further consideration thereof.

(2) The Constitution (Amendment) Bill, 1982 (Amendment of article-156) by Shri B. V. Desai, M.P.

The Bill seeks to amend article 156 of the Constitution with a view to provide that the Governor shall hold office during the pleasure of the President and also till he enjoys the support of the Chief Minister of the State.

After considering the Bill at some length, the Committee postponed further-consideration thereof.

Classification and allocation of time to Bills

- 4. The Committee then considered classification and allocation of time to 12 Bills specified in Appendix.
- 5. After considering all aspects of the Bills the Committee recommend that (i) the Contract Labour (Regulation and Abolition) Amendment Bill, 1982 (Amendment of section 1, etc.) by Shri Samar Mukherjee, (ii) the Establishment of a High Court at Agartala Bill, 1982 by Shri Ajoy Biswas, (iii) the Building and Construction Workers (Conditions of Employment) Bill, 1982 by Shri Satyagopal Misra and (iv) the Population Control Bill, 1982 by Shri Arjun Sethi be placed in category 'A' and the remaining 8 Bills be placed in category 'B'. 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Reconsideration of the classification of a Bill

- 6. The Committee then considered the request of Shri Ram Nagina Misra to reconsider their earlier recommendation giving category 'B' (vide Twenty-second Report) to his Bill, namely, the Reservation of Posts in Government Services and Seats in Educational Institutions (for Economically Weaker Section of People) Bill, 1981 and place it in category 'A'.
- 7. On reconsideration, the Committee recommend that the Bill may be placed is category 'A'.

Recommendations

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- 8. The Committee recommend that-
 - (i) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
 - (ii) the reclassification of the Bill, as shown in paragraph 7 above, be agreed to by the House.

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G. LAKSHMANAN, Chairman,

20 October 1982 Committee on Private Members'

Rills and Resolutions Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
ī.	The Representation of the People (Amendment) Bill, 1982 (Substitution of section 3) by Prof. Madhu Dandavate.	79 of 1982	В	2 hours
2.	The Oil-Seeds and Edible Oils Production Bill, 1982 by Prof. Madhu Dandavate.	83 of 1982	В	2 hours
3.	The Contract Labour (Regulation and Abolition) Amendment Bill, 1982 (Amendment of section 1, etc.) by Shri Samar Mukherjee.	119 of 1982	A	2 hours
4	The Representation of the People (Amendment) Bill, 1982 (Insertion of new section 10B, etc.) by Shri Harish Rawat.	114 of 1982	В	2 hours
.5.	The Family Welfare Bill, 1982 by Shri A.T. Patil.	115 of 1982	В	2 hours
6.	The Protection of the Dignity of Womanhood Bill, 1982 by Shri A.T. Patil.	116 of 1982	В	2 hours
7.	The Indians Abroad (Voting Right at Elections) Bill, 1982 by Shri Ram Jethmalani.	117 of 1982	В	2 hours
8.	The Establishment of a High Court at Agartala Bill, 1982 by Shri Ajoy Biswas.	107 of 1982	A	2 hours
9.	The Building and Construction Workers (Conditions of Employment) Bill, 1982 by Shri Satyagopal Misra.	108 of 1982	Α	2 hours
10.	The Population Control Bill, 1982 by Shri Arjun Sethi, M.P.	110 of 1982	. .	2 hours
11.	The Constitution (Amendment) Bill, 1982 (Amendment of Seventh Schedule) by Shri Arjun Sethi.	111 of 1982	В	2 hours
12.	The Constitution (Amendment) Bill, 1982 (Amendment of Seventh Schedule) by Shri Arjun Sethi.	112 of 1982	<u>B</u>	2 hours